

been a loss of 6395 quintals of firewood valued at Rs. 55,380 due to large scale pilferage of firewood from the firewood dump of the camp by the evacuees in August, 1971 and subsequently in September, 1971 when there was a serious disturbance in the camp. There has been no audit objection so far.

(b) During February-March 1972, it was, however, possible for the camp authorities to locate about 2075 quintals of firewood valued at Rs. 17,969 in possession of the evacuees. This quantity was made good by short issues of firewood to the evacuee families, who were in possession of extra firewood, bringing down the total loss to 4320 quintals valued at Rs. 37,411.

(c) No, Sir.

Termination of Services of Employees in Mana Camp

5267. SHRI SAKTI KUMAR SARKAR. Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the services of more than 250 class III and class IV employees were terminated under Rule 5 of Central Civil Services (Temporary Services) Rules 1965 in Mana Camp; and

(b) if so, whether Government have made any enquiry into this matter?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) No, Sir. The number of employees whose services were terminated since inception of the Mana Camp in 1964, under Rule 5 of Central Civil Services (Temporary Services) Rules, 1965 is 97 and not 250.

(b) Each case was investigated by the Chief Commandant Mana and orders for termination of the services were issued by him after thorough scrutiny. Application of this rule for terminating the services of Class III and Class IV employees is resorted to only in exceptional circumstances. Such cases are also reviewed in the Department of Rehabilitation as and when any representation is received from the affected persons.

Confirmation of Employees in Mana Camp

5268. SHRI SAKTI KUMAR SARKAR: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether about 70 per cent of employees of the Mana Group of Camps have completed 8 years service, but quit, a few of them have been declared as quasi permanent ignoring claims of many senior employees; and

(b) if so, the reasons therefor and the time by which all those employees will be declared permanent/quasi-permanent?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) and (b). No, Sir. Only 22 per cent of the employees of the Mana Group of camps have completed 8 years service. No employee has been declared quasi-permanent ignoring claims of senior eligible employees.

Some of the employees of the Mana Group of Camps could not, however, be declared quasi-permanent because they do not fulfil certain essential conditions such as satisfactory performance and conduct reports, prescribed educational or technical qualifications, Indian Citizenship Certificate in the case of migrant employees and qualifying in the prescribed type tests, etc.

Besides, cases of some categories of employees could not be considered for quasi-permanency as the Recruitment Rules in respect of the posts held by them could be finalised only recently. Cases of such employees are now being processed and are expected to be finalised shortly.

According to the Government of India policy, 50 per cent of the posts (other than Class IV posts) in non-permanent Departments as have existed for not less than 10 years and are not proposed to be wound up in the foreseeable future may be made permanent provided the posts have been in continuous existence for a

period of 5 years or more and are required indefinitely. The Mana Group of Transit Centres do not yet fulfil these conditions. The question of conversion of posts into permanent ones in that organization and declaration of employees as permanent against such posts will be taken at the appropriate time in accordance with the policy stated above.

Permission for Entry in Mana Camp

5269. SHRI B. K. DASCHOWDHURY: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether in the Mana Camp all persons coming from other Centres of the same Camp are required to take special permission for entering, including the staff members and migrants' family members; and

(b) if so, the reasons therefor?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) and (b). No, Sir. There is no special permit system for inter-camp movement of staff members and new migrants in the Mana Group of Transit Centres. However, the outsiders including friends and the relatives of the staff members and the new migrant families in the camp are required to obtain permission and to furnish their details to Mana Police Station as required by the District authorities before their entry into the Mana Group of Transit Centres for security reasons.

Talks between Foreign Ministers of India and France for Economic and Cultural Cooperation

5270. SHRI RAGHUNANDAN LAL BHATIA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether any talks between the Foreign Ministers of India and France were held recently;

(b) if so, the subjects discussed in the field of foreign relations, economic and cultural cooperation; and

(c) the broad outlines of the agreement arrived at?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDER PAL SINGH):

(a) The Minister delegate to the French Minister of Foreign Affairs, High Excellency Mr. Andre Battenecourt came to India at the head of his country's delegation to the Annual Bilateral consultations between India and France. The Indian delegation was led by the Minister of External Affairs.

(b) and (c). The consultations were held on the 5th and 6th of December, 1972, and they covered a wide range of subjects, including the world situation, European political perspectives, matters relating to EEC, the situation in the sub-continent and Indo-French bilateral relations in political, economic and cultural fields. Such bilateral consultations are confidential in nature and it is not customary to disclose the details of the discussions.

Aid From U.N. Refugee Relief Department for Relief of Tibetan Refugees

5271. SHRI SHASHI BHUSHAN: Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 1526 on the 23rd November, 1972, and state:

(a) the number of Tibetan refugees who left India during the last three years;

(b) the amount sanctioned by the Refugee Relief Department of the United Nations for giving to India for the relief of Tibetan refugees;

(c) the amount received so far and the reasons for not receiving the full amount earmarked for the purpose; and

(d) whether the U.N. has changed its attitude regarding giving this money to India after the entry of China in the U.N. and if so, the reaction of Government thereto?